

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IVRCL CHANDRAPUR TOLLWAYS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	IVRCL CHANDRAPUR TOLLWAYS LIMITED
2.	Date of incorporation of corporate debtor	21/10/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203TG2010PLC070923
5.	Address of the registered office and principal office (if any) of corporate debtor	MIHIR, 8-2-350/5/A/24/1-B & 2, Road No.2, Panchavati Colony, Banjara Hills, Hyderabad, Telangana, India - 500034.
6.	Insolvency commencement date in respect of corporate debtor	19/11/2025 (Order published on 20/11/2025)
7.	Estimated date of closure of insolvency resolution process	18/05/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazar Ring Road, Gondia, Maharashtra : 441614. Email: capiyushj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Adress: Plot No. 212, Pragati Colony, 2 nd Floor, Ring Rd, Chhatrapati square, near Kalpavruksha Hospital, Nagpur, Maharashtra-440015. Email: capiyushj@gmail.com cirp.ivrcltollways@gmail.com
11.	Last date for submission of claims	04/12/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be download from https://ibbi.gov.in/en/home/downloads Physical Address: As mentioned in point no. 10


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **IVRCL Chandrapur Tollways Limited** on **19th November 2025** (order published on **20th November, 2025**).

The creditors of **IVRCL Chandrapur Tollways Limited**, are hereby called upon to submit their claims with proof on or before **4th December, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

 Digitally signed by
PIYUSH
KISHANLAL JANI
Date: 2025.11.22
16:11:36 +05'30'

Date: 22/11/2025
Place: Hyderabad

Mr. Piyush Kisanlal Jani
IRP of IVRCL Chandrapur Tollways Limited
Reg No: IBBI/IPA-001/IP-P01439/2018-19/12164
AFA No: AA1/12164/02/311225/107525
AFA Validity Date: 31/12/2025
Address: Om Ashray, Behind Mazar, Ring Road,
Gondia (M.S.)- 441614.
Email ID: capiyushj@gmail.com

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
 Regd. Off.: 707, Aahje Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE
 (As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002)
 Whereas the undersigned being the Authorized Officer of the Authum Investment & Infrastructure Limited (AIIL) (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited (RCFL) to AIIL, vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 11-08-2025 calling upon the borrower Prashant Nandkishor Randive, Co-borrowers Chitra Nandkishor Randive, to repay the amount mentioned in the notice being Rs. 71,95,332/- (Rupees Seventy One Lakh Ninety Five Thousand Three Hundred Thirty Two Only) under Loan Account No. RHLPNAG00048803 with further interest & costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this DATE 20/11/2025.

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of Rs. 70,13,131/- (Rupees Seventy Five Lakh Twenty Thousand One Hundred and Thirty One Only) as on date 20/11/2025 along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of immovable Property
 All The And Parcels Of The Property Bearing, Mortgage Of Immovable Property Situated At:-Land City Survey No. 179/1B, H No. 396, Ward No. 18, Sheet No. 239, Naik Road, Near Gajanan Mandir Mouza Nagpur Nagpur 440002

Date: 20.11.2025
 Place: Nagpur
 Authorised Officer
 Authum Investment & Infrastructure Limited

RailTel
 (A Govt. of India Enterprise)
 CIN-164202D1200001019705

E-Tender No-RailTel/Tender/OT/CO/TP/2025-26/Internet Gateway & Security System/06, Dated- 12.11.2025
 Supply, Installation, Integration, & Commissioning of Internet Gateways including IT & Security equipment's for RailTel

Tender Notice and tender documents available on www.railtel.in and <http://railtel.evidia.com/Aadendum/contendium> will be uploaded on above websites.

I update my status of mind, daily.
 The Indian Express
 For the Indian Morning

Date: 20/11/2025
 Place: Nagpur
 Authorised Officer
 Authum Investment & Infrastructure Limited

GRIHUM HOUSING FINANCE LIMITED
 Registered Office: 6th Floor, B Building, Ganga Truena, Lohgaon, Pune, Maharashtra 411014
 Branch Office: FF11, Fourth Floor, Girish Heights, Near LIC Square, Kaplee Road, Kharsa No. 10/12, City Survey No. 1878, Sheet No. 137/29, Mouza Sitabuli, Nagpur, Maharashtra

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorized Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 18/12/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.banksauctions.com>. For detailed T&Cs of sale, please refer to link provided in Grihum Housing Finance Limited's website i.e. www.grihumhousing.com

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known Encumbrances/ Court cases if any (K)
1.	Loan No. HL062810000005617339 RUPESH SHRIKRISHNA SEDAM (Borrower) RENUKA RUPESH SEDAM (Co-Borrower)	Notice date: 07/01/2025 Rs. 1593196/- (Rupees Fifteen Lakh Nine Hundred Ninety Six Only) payable as on 07/01/2025 along with interest @ 13% p.a. as per the realisation.	Physical	All That Piece And Parcel Of Land Bearing Tenement No. 129 Admeasuring Area 21.00 Sq. Ft. Covering Built Up Area 167/1 Sq. Ft. Being A Part And Portion Of Kharsa No. 191, 20 And 21 Of Mouza - Shanti Situated In The Scheme Of Nagpur Housing And Area Development Board, Of Developing 248 Tenements, Under Laj Shree Shanti - Parsodi Nagpur, Bearing City Survey No. 5 And Sheet No. 8 Within The Limits Of Nagpur Municipal Corporation, Bearing House No. 4017/AS86 In Ward No. 75 Tahsil And District Nagpur, Bounded As Under: On The East: By Tenement Of Mr. Kamble On The West: By Road On The North: By Tenement Of Mr. Uge On The South: By Tenement Of Mr. Gavale	Rs. 1483300/- (Rupees Four Lakh Eighty Three Thousand Three Hundred Thirty Only)	Rs. 148330/- (Rupees One Lakh Forty Three Thousand Three Hundred Thirty Only)	20/11/2025 Before 5 PM	10,000/-	25/11/2025 (11AM - 4PM)	08/12/2025 (11 AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereof before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider) C1 India Pvt Ltd. Address: Plot No-68 3rd floor Gurgaon Haryana 120003. Helpline Number- 7291981124,25,26 Support Email id - Support@banksauctions.com. Contact Person - Dharmi P, Email id - dharmi.p@india.pvt.ltd Contact No- 9948182222. Please note that Prospective bidders may avail online training on an auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS DD in the account of "GRIHUM HOUSING FINANCE LIMITED - AUCTION PROCEEDS A/C Bank ICICI BANK LTD. Account No-691581000028 and IFSC Code- ICIC0000915. ICICI Bank Ltd. Branch: ICICI Bank Ltd. Park, Near Ganga Truena, Lohgaon, Pune - 411014. Open on any nationalized or scheduled Bank on or before 20/11/2025 and register their name at <https://www.banksauctions.com> and get user ID and password free of cost and get training on e-auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy FF11, Fourth Floor, Girish Heights, Near LIC Square, Kaplee Road, Kharsa No. 10/12, City Survey No. 1878, Sheet No. 137/29, Mouza Sitabuli, Nagpur, Maharashtra Mobile no. +91 9567626050 e-mail id: rahu1@grihumhousing.com For further details on terms and conditions please visit <https://www.banksauctions.com> & www.grihumhousing.com to take part in e-auction. This notice should also be considered as 15 days' notice to Borrower/ Co-Borrower/ Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002. In any case if there is any difference between the contents of local language publication and English newspaper publication, the content of the English newspaper language published in The Indian Express shall be prevail.

Date: 22.11.2025 Place: NAGPUR
 Sd/- Authorised Officer, Grihum Housing Finance Limited

PHYSICAL POSSESSION NOTICE
ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
 Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
 Branch Office: Plot No. 301, 302, 303, 3rd floor, Next Level Mall, In front of Hotel Grand Mehfil, Camp Road, Amravati - 444601

Whereas the undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notices.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Pratful Awasarmol (Borrower), Pratishtha Pratul Awasarmol (Co-Borrower) LHAM100001523635	All That Piece And Parcel of Non Agricultural Land Situated At Plot No 5-A, Field Survey No. 81/1, Area Admeasuring 1413.5 Sq. Ft., Anand Nagar Behind Gita Hardwarer Morshi Road Pragne Karajgaon, Chandur Bazar Dist Amravati Mouje Chandur Bazar Amravati Maharashtra - 444704. Bounded By: North: Plot No. 4, South: Layout Road 6 M Road, East: Layout Road 9 M Wide, West: Plot No. 5-B / Date of Possession- 18-11-2025	17-10-2024 Rs. 25,95,304.54/-	Amravati
2.	Pratful Awasarmol (Borrower), Pratishtha Pratul Awasarmol (Co-Borrower) LHAM100001523637	All That Piece And Parcel of Non Agricultural Land Situated At Plot No 5-A, Field Survey No. 81/1, Area Admeasuring 1413.5 Sq. Ft., Anand Nagar Behind Gita Hardwarer Morshi Road Pragne Karajgaon, Chandur Bazar Dist Amravati Mouje Chandur Bazar Amravati Maharashtra - 444704. Bounded By: North: Plot No. 4, South: Layout Road 6 M Road, East: Layout Road 9 M Wide, West: Plot No. 5-B / Date of Possession- 18-11-2025	17-10-2024 Rs. 1,25,852.76/-	Amravati

The above-mentioned borrowers(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : November 22, 2025, Place: Amravati
 Authorised Officer, ICICI Home Finance Company Limited

ESAF SMALL FINANCE BANK
 Credit Monitoring and Recovery Department,
 Corporate office Annex II, Manohari, Thrisur - 680 651

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged to the secured creditor, the Physical Possession of which has been taken by the Authorized Officer of Ms ESAF Small Finance Bank Ltd., Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" and "Without recourse basis" for recovery of below mentioned amount along with further interest as applicable, incidental expenses, costs, charges etc. until actual payment and/or realization) due to the secured creditor from below mentioned borrower/co-borrower. The reserve price and the earnest money deposit are mentioned below.

Sl. No.	Account Number	172220000005701, 7123000000461	Branch	Nagpur
Name of borrower / Co-borrower: (1) Abhishek Naresh Moon, (2) Sanjita Abhishek Moon				
Reserve Price: Rs. 30,70,401/- Earnest Money Deposit: Rs. 3,07,040/-				
AMOUNT as on 14.11.2025: Rs. 28,15,266.87/- Rupees Twenty-Nine Lakh Fifteen Thousand Two Hundred Eighty-Six and Ninety Seven Paise only regarding account No. 712220000005701 and Rs. 4,22,438/- Rupees Four Lakh Twenty-Two Thousand Four Hundred and Thirty-Nine Only regarding account No. 7123000000461 along with interest accrued, future interest, charges and costs thereon till realization.				
Encumbrances, if any known to the Bank: As per search report dated 12.11.2025 property is free from encumbrances subject to charge of ESAF Small Finance Bank.				
SOLD ON: 15/11/2025, at 11.30 A.M. / LAST DATE FOR SUBMISSION OF TENDER: 12/12/2025 at 2 P.M.				
Location / Details of the Immovable Property / Secured Assets possessed and put for sale: FIRST SCHEDULE: All that piece and parcel of land bearing Plot No.5, comprising out of Survey No. 248, 257/2, 258/1-G, 259/1-K, 259/2-P, PH No.42, admeasuring about 18,882.009 Sq. Mtrs. of Mouza of Jambha, situated at Jambha, Tahsil Nagpur (Rural) & District Nagpur. Boundaries: East: 12 Mtrs Road, West: Nand, North: Other's Land, South: 12 Mtrs Road. SECOND SCHEDULE: All that piece and parcel of Apartment No. 99-5-49, on Fourth floor in Block No.69, Building No. 9, having carpet area admeasuring about 41.10 Sq. Mtrs. Built up area admeasuring 38.75 Sq. Mtrs. & Super Built up area admeasuring 59.80 Sq. Mtrs. covered in 1 Bedroom, 1 Kitchen & 1 Hall along with Litrine & Spher together with 0.14% undivided proportionate share and interest in Land on as is where is as a cluster known as SUGAMA being the portion of 'VRINDAVAN' constructed as more particularly described in the first schedule herein above written together with all common areas and facilities mentioned detailed in third schedule of the said deed No. 13386/2021. Boundaries: East: Apartment No. 99-5-405, West: Tower A, North: Apartment No. 99-5-403, South: Apartment No. 99-5-407.				
For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e., www.esafbank.com				
Date: 20/11/2025 Place: Nagpur Authorised Officer Ms ESAF Small Finance Bank Ltd				

Aadhar Housing Finance Ltd.
 Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.
 Yavatmal Branch: 1st Floor, Megatiya Layout, Plot No.39, Nazul Sheet No.17, Bhukhand No.90/2, Arni Naka, Yavatmal-445001 (Maharashtra)
 Pusad Branch: 201, 2nd Floor, Plot No.51, Sai Goudma Complex, Vasant Naik Square, Pusad, Yavatmal District-445204- MH
 Bhandara Branch: Rahagadale, 2nd Floor, Hanuman Ward, Above Canara Bank, Near Bus Stand, Main Road, Bhandara - 441904, (Maharashtra)

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sl. No.	Name of the Borrower(s)/ Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No.14010000148 & 14010000348 / Yavatmal Branch) Manish Pandurang Lohage (Borrower) Shradha Manish Lohage (Co-Borrower)	All That The Piece And Parcel Of Survey No 72/1 Plot No. 17/3 Part Having Total Area 356.87 Sq. Meters Out Of Which East-West Boundary South Side Portion Admeasuring 94.69 Sq. Meters Situated At Yavatmal, Tah & Dist. Yavatmal. Boundaries: East - Road, West - House Of More, North - Remaining Plot No. 17 Of Mr. Pane, South - House Of Kishor Meshram	09-09-2025 ₹ 23,94,683/-	18-11-2025
2	(Loan Code No.33910000075/ Pusad Branch) Mohammad Imran Mohammad Abar (Borrower) Najmunnisa M Abarar (Co-Borrower)	All That The Piece And Parcel Of Mouza Digras, Within Local Limits Of Municipal Council Digras Tq. Digras Dist. Yavatmal, Filed Sr. No. 119/21, 120/1/1 Plot No. 35 Total Admeasuring Area Of The Plot 97.50 Sq. Meter, Tq. Digras Dist. Yavatmal, 445203. Boundaries: East - Layout Plot No 49 & 50, West - 6 M Layout Road, North - Layout Plot No. 36, South - Layout Plot No. 34.	09-09-2025 ₹ 6,85,368/-	19-11-2025
3	(Loan Code No.30310000120/ Bhandara Branch) Dipak Shivlal Raut (Borrower) Gita Dipak Raut (Co-Borrower)	All The Piece And Parcel Of Land Bearing House/Malhatta No. 91(As Per Tax Assessment) Total Admeasuring 1500 Sq.Ft., Situated At Mouza- Lodhitola, Near Ganesh Mobile Services, Lodhitola Road, Within Grampanchayat Gihwari Area, Tah-Gondia And Dist. Gondia, Maharashtra - 441601 Boundaries: East - Cement Road, West - House Of Total Lilhare, North - House Of Shivlal Raut, South - Self Owned Open Land	09-09-2025 ₹ 4,43,396/-	20-11-2025

Place : Maharashtra
 Date : 22.11.2025
 Sd/- Authorised Officer
 For : Aadhar Housing Finance Limited

INDIA SHELTER FINANCE CORPORATION LTD.
 Home Loans Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Branch Office :-India Shelter Finance Corporation Limited, P. No.210, Tiranga Chowk Cement Road Nandanvan Above Union Bank Of India, Nagpur 440009, Maharashtra. Branch Office :- Office No 102 Shree Laxmi Chambers Chandrapur - 442401 Maharashtra, Branch Office :- India Shelter Finance Corporation Limited, 2nd Floor Kakina Complex Gandhi Nagar, Arvi Naka Road Wardha-442001, Branch Office :- Tanvi Arcade, Shop No.19,20, Darda Nagar, Opp Police Station, Darwaha Road, Yavatmal 445001 Maharashtra.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No.15, Institutional Area Sector 44 Gurugram 122003 Haryana, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number / AP Number / Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price
Mr./ Mrs. Shubhangi Guntvat Yesekar & Mr./ Mrs. Guntvat Subhash Yesekar Loan Account Number/AP number: HLCNCHLONS000005 086618/AP-10208778	10.07.2024 And Rs. 1509222/- (Rupees Nineteen Lakh Nine Thousand Two Hundred Twenty Two Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All That Piece & Parcel Of Land Bearing Layout Plot No. 24 & 33, Survey No. 114, Admeasuring 406.25 Sq. Mtr. Situated At Mouje - Urja Nagar, T. S. No. 11, Tah & Dist. Chandrapur. Within The Limits Of Grampanchayat Urja Nagar, Tah & Dist Chandrapur. A Flat No. F-401 Situated On The Fourth Floor Having Built Up Area 810.09 Sq. Ft. (75.26 Sq. Mtrs.) & Super Built Up Area 972.11 (90.312 Sq. mtr) (hereinafter Called As The Subject	23.11.2024 Physical	Rs. 900000/- (Rupees Nine Lakh Only) Earnest Money Deposit (EMD) Rs. 90,000/- (Rupees Ninety Thousand Only)
Mr./ Mrs. Mamata Hansraj Sharma & 2. Mr./ Mrs. Pramod Marotrao Dahake Loan Account Number/AP number: HL44CHLONS000005 071768	12.11.2024 And Rs. 1080332/- (Rupees Ten Lakh Eighty Thousand Three Hundred Thirty Two Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All Piece And Parcel Of Plot No.42/2 Part,area Admeasuring about 580 Sq.mtr.mouza-bhosra Sr No 531/gat No. 11,dehankar Layout, Near Water Tank Tah & Dist-yavatmal.mh 445001 Yavatmal BOUNDARY- East-house On Part Plot No. 42-west-house On Plot No. 41,north-house On Part Plot No. 42,south-road	29.04.2025 Physical	Rs.800000/- (Rupees Eight Lakh Only) Earnest Money Deposit (EMD) Rs. 80,000/- (Rupees Eighty Thousand Only)
Mr./ Mrs. Ashwini Bajajra Vaidya & Mr./ Mrs. Gajendra Marotrao Vaidya Loan account number/AP number: LA44VLLONS000005 099208/AP-10235935	09.08.2024 And Rs. 1689821/- (Rupees Sixteen Lakh Eight Hundred Twenty One Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All Piece And Parcel Of Nazul Sheet No.2, Nazul Plot No. 270, area admeasuring about 85.90 sq.mtr. (6, 709.08 sq.ft.) and construction thereon of house, Situated at Mouje Raleigaon, Tq. Raleigaon Dist. Yavatmal. BOUNDARY- East Common Road West House belongs to Sudhakar Raut North Cement Road South House belongs to Prabhakar Kopare	28.02.2025 Physical	Rs.800000/- (Rupees Eight Lakh Only) Earnest Money Deposit (EMD) Rs. 80,000/- (Rupees Eighty Thousand Only)
Mr./ Mrs. Sangita Ganesh Usare & Mr./ Mrs. Ganesh Chandrabhan Usare Loan Account number/AP number: HL44CHLONS000005044695 & LA44CHLONS000005053439 / AP-10099046/ AP-1012426	11.12.2024 And Rs. 1354357/- (Rupees Thirteen Lakh Fifty Four Thousand Three Hundred Fifty Seven Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All Piece And Parcel Of Plot No.69, Adm 915 Sq Ft, 85 Sq Mtrs), Kh No. 134/1-7 & 8, Situated At Mouza Bor Rtn, Tah & Dist - 440026. Boundary- East-layout Road,west- Plot No.67,north-other Layout,south-plot No.68,	01.08.2025 Physical	Rs.500000/- (Rupees Five Lakh Only) Earnest Money Deposit (EMD) Rs. 50,000/- (Rupees Fifty Thousand Only)
Mr./ Mrs. Vandana Hemraj Khardat & Mr./ Mrs. Akshay Khardat Loan account number/AP number: HLCNCHLONS000005 039047 / AP-10084093	06.03.2024 And Rs. 1167522/- (Rupees Eleven Lakh Sixty Seven Thousand Five hundred Twenty Two Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All That Piece And Parcel Of 38 Sq Mtr Out Total Land Area 1348 Sq. Mtr. Of Plot No. 7 To 14 Out Of Survey No. 122 And Construction Of Flat No 24 On 2nd Floor Raj Nagar Block No E And Having Built-up Area 38 Sq. Mtr., Situated At Mouza Bor Rtn, Tah & Dist - Chandrapur. Boundary- Towards East - 9 Mtr Lay Out Road, Towards West - 15 Lay Out Road, Towards North - 12 Lay Out Road, Towards South - 6 Lay Out Road.	29.04.2025 Physical	Rs.400000/- (Rupees Four Lakh Only) Earnest Money Deposit (EMD) Rs. 40,000/- (Rupees Forty Thousand Only)
Mr./ Mrs. Yogita Sevak Bajaj & Mr./ Mrs. Sevak Bhagvandas Bajaj Loan Account number/AP number: HL44CHLONS000005 076737/AP-10182316	10.07.2024 And Rs. 1633732/- (Rupees Sixteen Lakh Thirty Three Thousand Seven Hundred Thirty Two Only) Bid Increase Amount Rs.5,000/- (Rupees Five Thousand Only)	All That Pieces And Parcel Of Land Bearing Mouza- Ward, Tah- And Dist-wardha, Comes Under Gram Panchayat Ward, Ward No. 32 And House No. 377 Having Area 74.32 Sq. Mt. i.e. 800.00 Sq. Ft. Boundary- East- House Of Mr. Baban Tadas, West- Road, North- House Of Mr. Dilip Thavkar, South- House Of Mr. Abhimann Urkude.	15.03.2025 Physical	Rs. 900000/- (Rupees Nine Lakh Only) Earnest Money Deposit (EMD) Rs. 90,000/- (Rupees Ninety Thousand Only)

Date and Time of Inspection of the property: 09.12.2025
 EMD Deposition Last Date: 10.12.2025
 Date and Time of Auction: 11.12.2025

Place of EMD Deposition:- Branch Office :-India Shelter Finance Corporation Limited, P. No.210, Tiranga Chowk Cement Road Nandanvan Above Union Bank Of India, Nagpur 440009, MAHARASHTRA. Branch Office :- Office No 102 Shree Laxmi Chambers Chandrapur - 442401 MAHARASHTRA. Branch Office :- India Shelter Finance Corporation Limited, 2nd Floor Kakina Complex Gandhi Nagar, Arvi Naka Road Wardha-442001, Branch Office :- Tanvi Arcade, Shop No.19,20, Darda Nagar, Opp Police Station, Darwaha Road, Yavatmal 445001 Maharashtra.

Place of Auction: Branch Office :-India Shelter Finance Corporation Limited, P. No.210, Tiranga Chowk Cement Road Nandanvan Above Union Bank Of India, Nagpur 440009, MAHARASHTRA. Branch Office :- Office No 102 Shree Laxmi Chambers Chandrapur - 442401 MAHARASHTRA. Branch Office :- India Shelter Finance Corporation Limited, 2nd Floor Kakina Complex Gandhi Nagar, Arvi Naka Road Wardha-442001, Branch Office :- Tanvi Arcade, Shop No.19,20, Darda Nagar, Opp Police Station, Darwaha Road, Yavatmal 445001 Maharashtra.

Mode Of Payment :- All payment shall be made by demand draft in favor of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashter.in or contact Authorized Officer.

PLACE: Maharashtra
 DATE: 22.11.2025
 FOR INDIA SHELTER FINANCE CORPORATION LTD (AUTHORIZED OFFICER)

FOR ANY QUERY PLEASE CONTACT MR. TUSHAR HURDE (+91 7350002453)

Canara Bank
 (A MEMBER OF THE CANARA GROUP)
 Syndicate Bank

KARANJA BRANCH

POSSESSION NOTICE (SECTION 13(4)) (For Immovable property)
 Whereas, the undersigned being the Authorized Officer of the Canara Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.09.2025 calling upon the borrower MR. DINESH SUBHASH RATHOD (BORROWER), to repay the amount mentioned in the notice, being Rs 25,25,954.11/- (RUPEES TWENTY FIVE LAKH TWENTY FIVE THOUSAND NINE HUNDRED FIFTY FOUR AND PAISA ELEVEN ONLY), with future interest & cost within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 21 st day of November of the year 2025.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs 25,25,954.11/- (Rupees TWENTY FIVE LAKH TWENTY FIVE THOUSAND NINE HUNDRED FIFTY FOUR AND PAISA ELEVEN ONLY), and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 RESIDENTIAL HOUSE CONSTRUCTED ON NON AGRICULTURE LAND BEARING SURVEY NO 193/1 OUT OF IT PLOT NO 6 HAVING AREA 150.00 SQMTR,HOUSE HAVING BUILT UP AREA 94.00 SQMTR MANGRUPUR ROAD SITUATED AT MOUJE KALU GRAM PANCHAYAT KHERDA TALUKA KARANJA DIST WEST OSHAM 444105 BOUNDARIES ARE AS FOLLOWS: EAST- LAYOUT ROAD, WEST- OPEN SPACE OF ADAHSH NAGAR, NORTH- DONGAVKAR'S HOUSE IN PLOT NO 5, SOUTH- BHAGAT'S HOUSE IN PLOT NO 7.

Date: 21-11-2025
 Place: KARANJA
 Authorized Officer
 CANARA BANK

The Malkapur Urban Co-Op, Bank Ltd., Malkapur
 H.O.: "DHANSHREE", MALKAPUR, Dist. Buldana (Under Liquidation)

AUCTION SALE NOTICE
 (See provision to Rule 8(6) of SARAFAESI Act)

Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower, Mortgagor and Guarantors that the below described immovable property mortgaged to the secured creditor the physical possession of which has been taken by the Authorized Officer of The Malkapur Urban Co-op Bank Ltd Malkapur, will be sold by invites bids/offers in sealed envelopes (Accompanied with EMD) for realization of debts of Rs.15,00,019/- [Rupees Fifteen Lakh Nineteen Only] as on 31/03/2025 and interest + cost + charges, thereon onward due to the bank for recovery of Loan account of borrower 1] Mr. Ashish Puranmal Karawa Prop of Balaji Provision Office Add: At Satsang Bhavan, Station Vibhag, Murtijapur, Tq. Murtijapur, Dist. Akola 444107, Resident of: Gita Nagar, Ingole House Back Side of Lokmat Building Near Gajanan Temple, Akola - 444001 [Principal Borrower] 2] Mr. Puranmal Ramvilas Karwa Resident Add: At Post Station Vibhag, Murtijapur, Tq. Murtijapur, Dist. Akola - 444107. [Mortgagor and Guarantor] 3] Mr. Santosh Ramrao Chavan Resident Add: At post Ghunshi, Tq. Murtijapur, Dist. Akola 444107 [Guarantor] 4] Mr. Deepak Ambadas Sawant Resident of: At Satsang Bhavan, Station Vibhag Murtijapur, Tq. Murtijapur, Dist. Akola 444107 [Guarantor] upon the following terms and conditions.

Conditions of Sale:- (a) The offers alongwith EMD shall be submitted in sealed envelope addressee to Authorized Officer, The Malkapur Urban Co-op Bank Ltd. (b) No offers below reserve price and /or without EMD shall be entertained (c) Demand Draft/Pay order towards the earnest money deposit (EMD) as mentioned in schedule-1 shall be deposited with the Authorized Officer to participate in the sale. At least two bids required to initiate the auction process. The Demand Draft/Pay order shall be drawn in favour of Authorized Officer, The Malkapur Urban Co-op Bank Ltd. (Cheques will not be accepted for EMD). (d) The amount by which the bidders are to be increased shall be Rs. 10,000/- each lot, in the event of any dispute arising as to the amount of bid, or as to the bidder the, final decision will be mandatory of the Authorized Officer. (e) The person declared to be the highest bidder, shall pay forthwith upon such declaration a deposit of 25% (Twenty Five Percentage) of sale price, less EMD deposited, and remaining amount shall be paid within 15 days from the date of sale. In default of payment within stipulated period, the deposit shall be forfeited and the property shall be resell. (f) On issuance of Sale Certificate by the Bank, sale shall become absolute no claims shall be entertained by the Bank. (g) Sale is being held on AS IS WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE basis and the bank is not responsible for title, condition or any other fact affecting the property. (h) It shall be discretion of the Authorized Officer to cancel the sale without assigning any reason and such cancellation shall not be called in question by the bidders, in that case, bank will return the bids submitted and bank would not entertain any claim or representation in that regard from the bidders, (i) The bank reserve its rights to accept, reject any or all bids at any stage and very, modify and waive any condition of sale in its absolute discretion, (j) possession of the property will handed over to the purchaser only after confirmation of sale. (k) Applicable Government Taxes such as stamp duty, TDS are not included in sale consideration, it shall be pay separately by successful bidders.

Sale of Schedule -1, properties shall be sold by the Authorized officer of the bank by way of public Auction as per details set out hereunder.

Date of Inspection: Any Working days Between 11.00 A.M. to 4.00 P.M. (with prior intimation)
 Last date & Time for Submission of Offers: 09-12-2025, before 5.00 P.M

2.2-cr fish seeds freed in LMD, 3,800 fishers to gain

KARIMNAGAR, NOV 21: Collector Pamela Satpathy and SUDA chief Komatreddy Narender Reddy released 30-lakh fingerlings into Lower Maneru; Rs.2.18-cr stocking across district to aid 2,500 fishers directly.



Governor Fetes NE Filmmakers, TS-Assam Sign Cinema Pact

Hyderabad, Nov 21: Governor Jishnu Dev Varma handed mementos to North-East cine delegates at the TS-NE Film Festival, while Telangana and Assam FDCs inked an MoU for joint productions. Minister Komatreddy Venkat Reddy invited NE makers to shoot in Telangana, touting "Hollywood-grade" studios.

1 Dead, 9 Hurt in Bijapur Hwy Head-On Car Crash

RANGAREDDY, NOV 21: Two cars collided head-on near Kanakamamidi



Gate on Bijapur highway, killing one instantly and critically injuring two; commuters demand urgent road fixes after third major accident this month.

TSNPDC Sub Engineer R. Sandeep Kumar Wins Gold Medal in Discus Event

Hyderabad: R.Sandeep Kumar, Sub-Engineer at TSNPDC, secured the Gold Medal in the Discus Throw category at the Transco Discrom Inter Company Athletics Competitions held recently. Sandeep Kumar delivered an exceptional performance, outclassing competitors from various Discrom and Transco units across the State. Officials from TSNPDC, and TRANSCO congratulated him, stating that his achievement reflects the organisation's commitment to encouraging sports and fitness among employees.

CM Revanth Flags Green-Care Chevella Road Push



Hyderabad, Nov 21: CM Revanth Reddy ordered fast-track widening of the Police Academy-Chevella-Manneguda road, vowing to save all 954 roadside trees; locals who withdrew Green Act cases were felicitated.

MP Vamshi Krishna: MSP Cotton, Med College & ITI Skilling All on Fast Track



Mancherial, Nov 21: Peddapalli MP Gaddam Vamshi Krishna said six CCI centres are buying cotton at 8,110/ql via Kapas Kisan app, a new medical college is getting 250-cr facelift and ITI trainees will pocket 12,000 stipend after skill upgrade.

Telangana Clinches Overall Championship at 4th EMRS National Sports Meet 2025



Hyderabad: Chief Minister A. Revanth Reddy congratulated Telangana students for winning the Overall Championship at the 4th EMRS National Sports Meet 2025 held in Odisha on November 15. Minister Aduri Laxman Kumar and senior officials were also present on the occasion. Telangana delivered a record-breaking performance, securing 230 medals across multiple disciplines including athletics, archery, swimming, gymnastics, boxing, judo, wrestling, weightlifting, taekwondo, yoga, shooting, chess, and other events. A strong contingent of 580 students from 23 Ekalavya Model Residential Schools (EMRS) represented Telangana at the national meet. Their exceptional performance in both individual and team competitions earned Telangana the championship title with a total of 714 points.

CHANGE OF NAME

I, VANAM PADMA, W/o. VANAM RAVI, D/o. V. PRAKASH R/o. Plot No. 22a, Ganesh Nagar Colony, Gandimaisamma, Dommara Pochampally Village, Gandimaisamma-Dundigal Mandal, Medchal-Malkajgiri Dist. T.G have changed my name from VANAM PADMA to VANAM VANDHANA, for all record purposes.

PUBLIC NOTICE (Document Lost)

This is to inform to the public that the notice on the instructions of my client Sayed Jani Pasha, No. Syed Maghdum, Aged 88 years, Occ. Business, R/O. H.No. 7-13731, Bangaguda, Miyangpattana and Mandal, Nalgonda District, my client Sayed Jani Pasha received the below mentioned estate property from Venula Dhanalakshmi, W/o. Ramesh, R/o. Mallapuram, through Regd. Sale deed vide document No. 2864/2025, and Venula Dhanalakshmi has got property from Jakkula Sudhakar Vito Mallesh, through regd. Sale deed No. 10207/2019, and Jakkula Sudhakar has got property from Chennaboina Satyanarayana, S/o. Shanmukh, through regd. Sale deed No. 2281/2014, and Chennaboina Satyanarayana has got property from Chandra Upendar S/o. Chandrababu, through regd. Sale deed No. 1490/2013, and Chandra Upendar had got property from Uppala Srinivas S/o. Uppala, through regd. Sale deed No. 3610/2011, and Uppala Srinivas had got property from Babu Khan, through regd. Sale deed No. 1162/2002. My client Jani Pasha document No. 1162/2002 is lost while he was going from Miyangpattana bus station to Bangaguda on his bike. If anyone finds such document, he can give it to the address below. Or if anyone has any objections regarding this document, they can inform within one week (7) days from the date of publication of this notice. My client states that this document has not been tampered with or any transactions have been made. He has stated that no information has been collected. Details of schedule property, Residential open site, out of Sy. No. 504 measuring 164 sq. Yds, situated at Block No. 07, Bangaguda locality of Miyangpattana town, Miyangpattana Mandal, Nalgonda District. Bounded by: North: Place of Rajni Sumanth Rao, South: Place of Alani Udayachand and others. East: 24 feet wide road. West: Place of Venkama. Sol: M. VAGYA NAIK, ADVOCATE, MIRYALAGUDA, NALGONDA DISTRICT. CELL No. 9573-3909. Place: Miyangpattana. Date: 21-11-2025.

PUBLIC NOTICE

The general public at large are hereby informed that my client Vastu Housing Finance Corporation Limited, Hyderabad Branch are proposing to consider Housing Loan to the Applicant SMT. KOLOJU SIRESHA and the applicant is intending to Purchase Open Plot No. 10/Pant. area 70 Sq Yds. in Sy. No. 266 (L.P.No. 152/05/HRO/HZ. dt. 22/07/08). Situated at Farooq Nagar Village, Farooq Nagar Suburban Municipality, Farooq Nagar Mandal, Rang Reddy District, hereby Notify to the general public and claimants, that the link Original Regd. Sale Deed No. 2678/2013, dt. 27/02/2013, Regd with the S.R.O., Farooq Nagar, executed by Mr. Gajawada Hanumanth Rao in favour of Mr. Kamatharam Prabhakar, for the above Property and bounded as North: Plot No. 11; South: Remaining Part of Plot No. 10; East: Neighbours Vacant Land & West: 33' Wide Road, was misplaced/lost and it is not traceable. In case any person / claimants have come into possession of the same may be restored to us within 7 days, failing which it will be presumed that the property is free from encumbrances and any claims in respect thereof against my client as a mortgagor and Vastu Housing Finance Corporation Limited as Mortgagee shall be Null Void and ineffective, or else it is deemed that no person has any claim, interest or demand in the said property. BMAGENDER RAO, B.Sc., OPEN.LL.B., ADVOCATE & NOTARY. Office: 126/C, S.R.Nagar Colony, Hyderabad - 500038, (Mob): 9391011961.

GENERAL PUBLIC NOTICE

The General Public is informed that Nallagutta Babu Rao, S/o. Late N.Swamy, R/o. H.No. 12-14-259, Vinobha Nagar, Lalapet, Secunderabad is Owner and Possessor of H.No. 12-14-259, 12-14-259/1, Consisting of Ground and First Floor having a total built up area of 840 Sqft along With land measuring 36.3 Sq Yds. Situated at Vinobha Nagar, Lalapet, Secunderabad and Purchased the Same through Reg. Sale Deed No. 1617/2020, Dated 27.07.2020, Reg. at SRO, Marredpally, Secunderabad, was misplaced/ Lost and lodged a complaint to P.B.Lalaguda Through Meesava App. No. 15201008231305558905, Dated 10.08.2023. If anybody is having possession of the same, any bank public or private, Financial institutions or any individual or Govt of Central or State having interest, or executed Agreements, Mortgages, Liens Gift etc., may contact the undersigned with any relevant original documents within a period of 7 days from the date of publication of this public notice. Objections raised after due date will not be entertained and my client is not proceeded in due course and as per law. Place: Kukatpally, Hyderabad Date: 21-11-2025. R. VENKATESHWAR RAO B.A., LL.B., Advocate. H.No. 5-3-29, Near Ramayalam Temple, Kukatpally, Hyderabad - 72. Call: 9391093568/9519985748.

TENDER NOTICE NO. 47/2025 DT. 21.10.2025. SOUTH CENTRAL RAILWAY. Tender No. GR/E. 29/1/2025. On behalf of the President of India, Electrical Branch of the Chief Workshop Manager, South Central Railway, Wagon Workshop, Guntupalli-521 341 invites sealed tenders for the following work up to 14:45 hrs. on 15.12.2025.

Table with 2 columns: S.No., Description of work. Items include Outer Spring for Casrub, Rubber spring sets for Draw Gear, Polymer Packing Washer, Vinyl coated upholstery fabric, Wide Jaw Adapter, M/Q Kit for EP Sealer, Supply, installation, commissioning, ZFC for PH, Balloon Expandable Transcatheter Aortic Valve Replacement, Set of Labyrinth and bearing cap, Spring Plank for Casrub, Rear Cover for Axle Box, Track Machine Spares of Plasser make, Procurement of TM Spares, Procurement of TM Spares, Shielding Gas, Glued joint for 60 kg Rail on PSC sleepers conforming to RDSO Drg No. T-2572.

Sr.DEE/MHYB Tender No. 22A-GSU-25-26-Sr.DEE-M-HYB. Sr.DEE/MHYB acting for and on behalf of The President of India invites E-Tenders against following Tenders Closing date: 18-12-2025, 15.00.

Corrigendum. 1) Tender Notice No.46/2025 dt. 14.11.2025 Tender No.SCR-CAP-TR-725 due on 05.12.2025 Brief, RC for the supply of TRT spares for IR, make Harsco Rail, USA may be read as Tender No.SCR-CAP-TR725 instead of existing. 2) Tender Notice No.44/2025 dt. 31.10.2025 Tender No.29255020A due on 21.11.2025 Brief: Set of electronics cards for E-70 brake system may be read as Due date 28.11.2025 instead of existing.

TENDER NOTICE. On behalf of the President of India, Sr.Divisional Signal & Telecom Engineer, Secunderabad Division, South Central Railway, Secunderabad invites open tenders for the following works through E-Procurement up to 15:00Hours 12.12.2025.

S.No.: 01 Tender No. & Date: S.C. 38, 578 Dt. 21.11.2025 Closing Dt: 12.12.2025 Name of the work: South Central Railway-Augmentation and Up gradation of Telecom infrastructure over Indian Railways: Up gradation and Strengthening of LAN infrastructure and Telecom network facility at sub division offices, DFC huts and SSE Offices over SC division. (IRPSM ID. 11.05.33.24.3.54.018) Approx Value (₹): 5,25,56,629.94 Bid Security/EMD (₹): 4,12,800/-

Canara Bank DILSUKHNAGAR BRANCH. 946, 13-18, Beside Saibaba, Temple, Dilshukhnagar, Hyderabad-500060.

POSSESSION NOTICE. [SECTION 13(4)] (For Immovable Property) Whereas the undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10-09-2025 calling upon the borrowers M/s Sri Srinivas Enterprises prop. M. Satyanarayana Sarma, S2 C-230, Shebnagar/Kandam Village, Sachivalayam Nagar Phase-II, Vanasthalipuram, Hayathnagar Mandal, Rangareddy District, Hyderabad to repay the amount mentioned in the notice, being ODO/CC - Rs.61,88,180.64 (Rupees Sixty one lakhs eighty eight thousand one hundred sixty and sixty four paise only) and GECL - Rs.4,00,940.57 (Rupees. Four lakhs nine hundred forty and fifty seven paise only) total amounting to Rs.65,89,101.21 (Rupees Sixty five lakhs eighty nine thousand one hundred one and twenty one paise only) within 60 days from the date of receipt of the said notice.

DESCRIPTION OF THE IMMOVABLE PROPERTY. All that part and parcel of the house bearing No.S2-C-230, municipal House No.6-3-1726 (PTM No.103002311) in the category of LIQ/MIG along with the land measuring 251.19 Sq.Yds having builtup area of 8500 sq.ft. (approximately) situated at Sy.No.201, municipal Ward No.11, Sahabnagar Kalan Village, Sachivalayam Nagar, Phase-II, Vanasthalipuram, Hayathnagar Mandal, Rangareddy District, (CERSAI ID: 400004267839), Boundaries: East: S2-C-229, West: S2-C-231, North: S2-C-221, South: Road.

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as the Act) We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower(s), Co-borrower(s) & Guarantor(s)) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Finance Limited, (erstwhile, L&T Holdings Finance Ltd) within the period of 60 days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Table with 4 columns: Loan Account Number, Borrower's & Co-borrower's Name, Demand Notice date / Outstanding Amount (₹) As On, Description of the Immovable Property (Mortgaged). Includes details for H175002162104, H175002266211133.

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as the Act) We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower(s), Co-borrower(s) & Guarantor(s)) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Finance Limited, (erstwhile, L&T Holdings Finance Ltd) within the period of 60 days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Table with 4 columns: Loan Account Number, Borrower's & Co-borrower's Name, Demand Notice date / Outstanding Amount (₹) As On, Description of the Immovable Property (Mortgaged). Includes details for H175002162104, H175002266211133.

FOR ADVERTISEMENT PLEASE CONTACT: 9948480279, 7330778889

FORM A PUBLIC ANNOUNCEMENT. (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016). FOR THE ATTENTION OF THE CREDITORS OF IVRCL CHANDRAPUR TOLLWAYS LIMITED. RELEVANT PARTICULARS: 1. Name of applicant debtor: IVRCL CHANDRAPUR TOLLWAYS LIMITED. 2. Date of incorporation of corporate debtor: 21/03/2010. 3. Address of corporate debtor: RDC - Hyderabad. 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U40002G009930070620. 5. Address of the registered office and principal office (if any) of corporate debtor: MHR, H-3350/5/4/24/1 B & 2, Road No.2, Panchsati Colony, Banjara Hills, Hyderabad, Telangana, India - 500034.

Himayyannagar Branch. 346-150, Himayyannagar Hyderabad - 500019 himayyannagar@indianbank.in Telephone No: 040-2224710, 82323207

APPENDIX - IV-A [See proviso to rule 8 (6)] Sale notice for sale of immovable properties. E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/Symbolic possession of which has been taken by the Authorized Officer of Indian Bank, Himayyannagar Branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.12.2025 for recovery Rs. 57,47,461/- (Rupees Fifty Seven Lakhs Forty Seven Thousand and four hundred and sixty one only) as on 18.11.2025 with further interest, costs, other charges and expenses thereon from 18.11.2025 due to the Indian Bank, Himayyannagar Branch, Secured Creditor, from 1.M/s Gokul Brick Industry Represented by Proprietor Mr. D. Srinivasulu S/o. 111 and 112, Pottu Anantpuri Village, Hayathnagar Revenue Mandal, Rangareddy District, Telangana 500070 (Gorantla) 2. Sd. D. Srinivasulu S/o. Narasimha Rao H.No. 3-24/Naraburji village, Naraburji Mandal, Nalgonda District, Telangana - 505254 (Bostwar and Murganapeta) 3. Sd. T. Narsimha S/o. Buvaneswari R/o H.No. 2-84A, Naraburji village, Naraburji Mandal, Nalgonda District, Telangana - 505254 (Murganapeta and Guvantur) 4. Sd. D. Padma w/o D. Srinivasulu, R/o H.No. 3-24, Naraburji village, Naraburji Mandal, Nalgonda District, Telangana - 505254 (Guvantur) 5. Sd. B. Ramakrishna S/o. B. Gopul Rao H.No. 7-36A High School Road, Naraburji village, Naraburji Mandal, Nalgonda District, Telangana - 505254 (Guvantur) The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Table with 2 columns: Encumbrances on property, Known to the bank NIL. Reserve Price, Rs. 48.60 Lakhs. EMD amount, Rs. 4.86Lakhs. Bid incremental amount, Rs. 28,000/-.

L&T Finance. (Formerly known as L&T Finance Holdings Limited) Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098 CIN No.: L87120MH2006PLC181833 Branch office: Hyderabad. DEMAND NOTICE. Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as the Act) We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower(s), Co-borrower(s) & Guarantor(s)) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Finance Limited, (erstwhile, L&T Holdings Finance Ltd) within the period of 60 days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."